

**Central Administrative Tribunal
Ernakulam Bench**

O.A No.181/00372/2021

Thursday, this the 02nd day of September, 2021

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

T.K. Sayedali, Aged 54, S/o. A.P. Shamsan,
Computer (DTP), Lakshadweep Government Press,
Kavaratti – 682555, UT of Lakshadweep,
Residing at Thirinikad House, Kavaratti Island
U.T of Lakshadweep, Pin: 682 555, Ph.No. 8590448101 Applicant

(By Advocate: Vishnu S Chempazhanthiyil)

Versus

1. Union of India, represented by its Secretary,
Ministry of Housing and Urban Affairs, Nirman Bhavan,
New Delhi – 110 011

2. The Administrator,
Union Territory of Lakshadweep,
Lakshadweep Administration, Kavaratti – 682 555

3. The Director,
Department of Printing and Stationery,
Kavaratti – 682 555 Respondents

(By Advocate: Mr.S.Manu for R 2 & 3 and Mr.Anil Prasad, ACGSC for R1)

The O.A having been heard on 2nd September 2021 through video conferencing, this Tribunal delivered the following order on the same day:

O R D E R (ORAL)

P.Madhavan, Judicial Member

This Original Application has been filed by the applicant seeking the following reliefs:

" 1. Direct the respondents to consider granting pay parity to the post of Computer (DTP) in Lakshadweep Government Press on par with DTP Operators of Government of India Press.

2. Direct the respondents to extend the benefit of Annexure A3 to the applicant by sanctioning the revised pay scale as granted to Master Craftsman (DTP Operator) to the applicant w.e.f. The eligible date.

3. Direct the respondents to upgrade pay of the applicant on par with the DTP Operators of Government of India Press as at Rs.9300-34800 + GP Rs.4200/- w.e.f. the eligible date.

4. Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.

5. Award the cost of these proceedings."

2. The brief facts of the case are as follows:

The applicant is presently working as Computer (DTP) in Lakshadweep Government Press at Kavaratti. The DPT Operators in Government of India Press has been sanctioned revised scale of Rs. 5000-8000, in terms of Ministry of Finance notification amending the CCS (RP) Rules (Annexure A4), which has been adopted and implemented by the Administrative Ministry, Ministry of Urban Development in respect of Master Craftsman (DTP Operators) in Government of India Press. The applicant has raised request for pay parity with that of DTP Operator in Government of India Press as nature of duty discharged by him in Lakshadweep Government Press is identical. As no action is taken, the applicant has approached this Tribunal praying for the aforementioned reliefs.

3. When the matter came up for admission hearing, counsel for the applicant submits that the applicant has given a representation for getting him pay parity vide Annexure A-5 representation and he will be satisfied if the said representation is properly considered by the respondents and a decision is taken by the Government within a time frame.

4. Counsel for the respondents has no serious objection in considering the representation.

5. In view of the above submission, **respondent no.2 is directed to forward Annexure A-5 representation to respondent no.1 and respondent no.1 will consider and take a decision in the light of relevant studies and Pay Commission reports and pass a speaking order within a period of six months from the date of receipt of a copy of this order.**

6. The Original Application is disposed of as above at the admission stage itself without going into the merits of this matter. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

bp

List of Annexures

Annexure A1 - True copy of communication No.0-17034/1/2013-Ptg. Dated: 2/2013 issued by the Government of India, Ministry of Urban Development.

Annexure A2 - True copy of the proposal No. F.No. 1/21/2004-LPG dated 06/2012 submitted by the Directorate of Printing and Stationary, Kavaratti to the 1st respondent.

Annexure A3 - True copy of O.M.No. F.No. 60/16/2009-A-IV dated 20.11.2009 issued by the 1st respondent.

Annexure A4 - True copy of Ministry of Finance notification dated 28.07.2009.

Annexure A5 - True copy of the representation dated 19.10.2020 to the 2nd respondent.

Annexure A6 - True copy of the relevant portion of the recommendations of the 6th CPC.

Annexure A7 - True copy of O.M.No.36 (I)-IC/88 dated 31.10.1989 issued by the Ministry of Finance, Department of Expenditure.

Annexure A8 - True copy of letter No. A.25020/1/90-Ptg dated 07.09.1999 issued by the 1st respondent.

Annexure A9 - True copy of the order dated 15.02.2019 in O.A.No.181/0056/2019 of the Hon'ble Tribunal.

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